

The Government of Mysore have been kept informed of the steps being taken for the implementation of this project.

**Schemes for resettlement of sailor retiring from Indian Navy**

539. SHRI B. V. NAIK: Will the Minister of DEFENCE be pleased to state:

(a) the schemes for the resettlement of sailor boys retiring from the Indian Navy,

(b) whether mechanised fishing is one of the areas of resettlement,

(c) if so, the various concessions available, and

(d) the number of ex-Naval personnel who have availed of this concession?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) So far, there are no separate schemes exclusively for the re-settlement of retiring sailor boys. They are treated at par with other ex-servicemen who retire from the Army, Navy and Air Force.

(b) Yes, Sir.

(c) Concession offered by Gujarat Government:

(i) A subsidy of 10 per cent on the price of fishing boats, 30 per cent on the price of a marine engine to be fitted in the boat and 12½ per cent on the price of fishing nets and gear. The balance amount is given as a 100 per cent loan at 7½ per cent interest.

(ii) Adequate fishing training is given under the State's own arrangements to those who undertake commercial fishing as an enterprise.

Concessions offered by Kerala Government.

The State Government had offered fishing boats to ex-servicemen on hire-purchase basis and to provide training

facilities and technical assistance in the technique and other aspects regarding operation of boats.

(d) So far, one ex-Naval officer has availed of the concessions offered by the Gujarat Government during 1972-73. Information regarding availing of concessions offered by Kerala Government is not available.

**Administrative set-up of Steel Plants and S.A.I.L.**

540. SHRI TRIDIB CHAUDHURI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the organisational set up of the different units of public sector steel projects and their mutual inter-relationship and the administrative relationship of these units vis-a-vis the Department of Steel and the S.A.I.L. has been finally determined after the formation of the S.A.I.L.; and

(b) the broad outlines of this setup and the administrative role and status of the S.A.I.L. apart from its role of a holding company vis-a-vis the H.S.L units and Bokaro Steel?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b). Government have decided that all the Public Sector Steel Companies viz., Hindustan Steel Ltd., Bokaro Steel Ltd., and Salem Steel Plant will become subsidiaries of SAIL. All future steel plants in the public sector would be set up under the umbrella of SAIL. SAIL will coordinate, control and guide the functions of all its subsidiaries. Government will not deal with the subsidiaries of SAIL direct.

The Board of SAIL has been constituted and it will consist of the Chairman, three functional Directors, viz., Director (Finance), Director (Technical) and Director (Commercial) and a number of part-time Directors. To enable SAIL to perform its role of